

## **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4<sup>th</sup> Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 149/TT/2016

Date: 7.10.2016

To

The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff of 400/220 kV Ludhiana Sub-station: (+) 600 MVAR / (-) 400 MVAR under "Static VAR Compensator (SVCs) in Northern Region".

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 14.10.2016:-

- a) Status of COD of the Asset.
- b) Detailed reasons/justification for time over-run.
- c) The Auditor's Certificate for the capital expenditure incurred as on COD and estimated capital expenditure incurred after COD as per requirement of the 2014 Tariff Regulations.
- d) The breakup of IDC and IEDC upto SCOD, from SCOD to COD and beyond COD on cash basis as per Regulation 11 (A) (1) of Tariff Regulation, 2014. Amount of Capital Liabilities (inclusive of un-discharged IDC and IEDC) in Gross Block.
- e) An undertaking mentioning the actual equity infused for the total capital cost as on COD is not less than 30% of the total cost submitted in the petition.

- f) The coloured SLD of all the assets under the scheme, clearly identifying the assets covered in the instant petition along with the upstream and downstream systems.

2. In case, the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(V. Sreenivas)  
Deputy Chief (Legal)